

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) (INSOLVENCY) NO.537 OF 2019**

**In the matter of:**

**Usman Sharif**

**Appellant**

**Vs**

**Sew Infrastructure Ltd & Ors**

**Respondents**

**For Appellant :Mr Chandra Shekhar Goswami, with Mr. Mohit Raj,  
Advocates for appellant  
Mr. Sanjay Kumar Chhetry, Advocate for R1.**

**With**

**COMPANY APPEAL (AT) (INSOLVENCY) NO.626 OF 2019**

**In the matter of:**

**Gati Infrastructue Pvt Ltd & Ors**

**Appellant**

**Vs**

**Sew Infrastructure Ltd & Ors.**

**Respondents**

**Present:**

**For Appellant :Mr Abhijeet Sinha, MR. Bharat Sood, Dr. Dhanpat Ram  
Aggarwal, Advocates for Appellant.  
Mr. Sanjay Kumar Chhetry, Advocate for R1.**

**ORDER**

**15.07.2019**- Counsel for the Respondent in both the appeals submit that the settlement has failed and, therefore, they pray for and are allowed to file reply affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereof.

2. Post the appeals 'for admission' on **8<sup>th</sup> August, 2019**.

**2.**

3. Pendency of the appeal will not come in the way of appellant to settle the matter with the Respondent.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Balvinder Singh)  
Member (Technical)

(Kanthi Narahari)  
Member (Technical)

Bm/su